

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of August, 2019 (26.8.2019 to 30.8.2019)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
27.8.2019 Tuesday At 10.30 A.M. Generation Tariff	1.	201/MP/2019	Weizmann	Petition under Section 79(1)(f) of the Electricity Act, 2003 to adjudicate upon disputes seeking directions against the Respondents for payment of differential tariff for the period from January 2011 to May 2014.
	2.	23/GT/2017	BRBCL	Petition for approval of tariff of Nabinagar Thermal Power Project (4 x 250 MW) for the period from anticipated DOCO of Unit No.1 to 31.3.2019.
	3.	333/MP/2018	IRECR	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulations 6.3A and 6.3B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 regarding the validity of the Commercial Operations Date of Units I and II of its generating station as declared by Bhartiya Rail Bijlee Company Limited
	4.	279/GT/2018	NHPC	Petition for determination of final tariff for the period 11.10.2013 to 31.3.2014 in respect of Uri-II Power Station.
	5.	308/GT/2018	NHPC	Petition for determination of final tariff for the period 2014-19 in respect of Uri-II Power Station.
	6.	281/GT/2018	NHPC	Petition for determination of final tariff for the period 29.06.2010 to 31.3.2014 in respect of Sewa-II Power Station.
	7.	322/GT/2018	NHPC	Petition for determination of final tariff for the period 2014-19 in respect of Sewa-II Power Station.
	8.	282/GT/2018	NHPC	Petition for determination of final tariff for the period 30.6.2012 to 31.3.2014 in respect of Chamera-III Power Station.
	9.	321/GT/2018	NHPC	Petition for determination of final tariff for the period 2014-19 in respect of Chamera-III Power Station.
	10.	354/GT/2018	NHPC	Petition for determination of tariff in respect of Teesta Low Dam Power station, Stage-IV for the period from 11.3.2016 (COD of first unit) to 31.3.2019.
29.8.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	178/MP/2019	JBMSEM	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 7.2.2017, executed between JBM Solar Energy Maharashtra Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of Change in Law events due to enactment of the GST Laws (On admission)
	2.	179/MP/2019	CGPL	Petition under Section 79 of the Electricity Act read with Article 13 of the PPA dated 22.4.2007 seeking appropriate directions for adequately compensating Coastal Gujarat Power Limited (by adjustment in tariff or by prescribing any other appropriate compensatory mechanism) on account of increased transportation cost of fuel due to occurrence of Change in Law events(On admission)
	3.	168/MP/2019	CGPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.4.2007 and Clause 4.7 of the Competitive Bidding Guidelines and Commission's Order dated 17.9.2018 in Petition No. 77/MP/2016. (On admission)
	4.	180/MP/2019	Indian Railways	Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014, and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018, and read with Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999(On admission)
	5.	169/MP/2019	JPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 31.12.2014 for supply of 115 MW and PSA dated 26.12.2014 for supply of 100 MW of power to Kerala State Electricity Board Ltd. (KSEBL) (On admission)
	6.	Ref.in W.P.No. 17044/2015	ECL	Reference from the Hon'ble High Court of Calcutta under Article 226 of Constitution of India in Writ Petition No. 17044 of 2015 Eastern Coalfields Limited & Anr. V/s Eastern Regional Power Committee and Others

7.	351/MP/2018	CEPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1 and in terms of the directions issued by the Central Government vide its notification dated 27.8.2018 for allowing pass through of additional expenditure incurred by the generator on account of events pertaining to 'Change in Law'
8.	352/MP/2018	WS(M)PL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 22.9.2016, executed between Wardha Solar (Maharashtra) Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of 'Change in Law' events due to enactment of the GST Laws
9.	355/MP/2018	WS(M)PL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 22.9.2016, executed between Wardha Solar (Maharashtra) Private Limited and Solar Energy Corporation of India Limited for seeking approval of 'Change in Law' events due to enactment of the GST Laws.
10.	359/MP/2018	WS(M)PL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 22.9.2016, executed between Wardha Solar (Maharashtra) Private Limited and Solar Energy Corporation of India Limited for seeking approval of 'Change in Law' events due to enactment of the GST Laws.
11.	358/MP/2018	APIPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 22.9.2016, executed between Wardha Solar (Maharashtra) Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of 'Change in Law' events due to enactment of the GST Laws.
12.	4/MP/2019	PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 2.8.2016, executed between Parampujya Solar Energy Private Limited. and Solar Energy Corporation of India Ltd. for seeking approval of 'Change in Law' events due to enactment of the GST Laws.
13.	380/MP/2018	IL&FS	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 12.12.2013 executed between the Petitioner and the Respondent for claiming compensation on account of events pertaining to 'Change in Law
14.	384/MP/2018	KTL	Petition seeking approval for creation of security over the identified security in favour of Debenture Trustee pursuant to the execution of the Debenture Trust Deed on 27.6.2017 and for creation of charge, by way of hypothecation over the Hypothecated Property, etc.
15.	373/MP/2018	BYPL	Petition invoking Sections 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner, i.e., BSES Yamuna Power Limited and Damodar Valley Corporation
16.	39/MP/2019	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with PPA dated 21.3.2013 for (i) resolution of bill dispute; (ii) recovery of amounts due to GMR Warora Energy Limited pursuant to Supplementary Bills raised; and (iii) implementation of Orders dated 1.2.2017 in Petition No. 8/MP/2014, Order dated 14.3.2018 in Petition No. 13/SM/2017, Order dated 16.3.2018 in Petition No. 1/MP/2017 and Order dated 15.11.2018 in Petition No. 88/MP/2018.

By Order of the Commission
Sd/-
(T.D.Pant)
Dy.Chief (Legal)
22.8.2019

